

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA**

**UNSTARRED QUESTION NO. 4252  
TO BE ANSWERED ON 12.12.2016**

**Admission Rackets**

**†4252. SHRI KRUPAL BALAJI TUMANE:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of the existence of admission rackets in the country;
- (b) if so, the steps taken by the Government to check activities of such rackets in the Delhi University and other central universities of the country and rationalize the admission process therein; and
- (c) whether the Government has issued any instructions to the States/UTs in this regard and if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DR. MAHENDRA NATH PANDEY)**

(a) to (c): While a few instances of attempts to get admission with the help of fake caste certificates have been reported, the data about such instances/cases in educational institutions is not centrally maintained.

The Central Universities, being statutory autonomous bodies, are competent to take necessary action in all academic and administrative matters including admission related issues. They have powers to lay down the rules of admissions through Ordinances. In case of any complaints of irregularities in admissions, the Central Universities take appropriate steps in such matters in consultation with local authorities, if necessary. The Central Universities have full powers to initiate action against their officials, if found involved in such cases.

In order to bring transparency in admissions, almost all the Central Universities have adopted online admission process during the current academic session.

The Government of India has issued various circulars from time to time for proper issuance and verification of caste certificates. The Ministry of Tribal Affairs has also circulated the instructions of the Supreme Court to streamline the procedure for the issuance of social status certificates, their scrutiny and their approval to all the State Governments/UT Administrations. However, issuance and verification of caste certificates is the responsibility of the concerned State Governments / Union Territory administrations.

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